

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. 1

**Service Tax Appeal No. 1020 of 2010**

(Arising out of Order-in-Appeal No. 10/2010 dated  
07/01/2010 passed by Commissioner of Central Tax,  
Bangalore North(Appeals) , BANGALORE-I )

**IDS Software (p) Ltd**

#490, R.t. Nagar Main Road, R.t.nagar,  
Bangalore

Appellant(s)

*VERSUS*

**Commissioner Of Central Tax,  
Bangalore North**

No-59, HMT Bhawan  
Ground Floor, Bellary Road  
BANGALORE - 560032  
KARNATAKA

Respondent(s)

**Appearance:**

**Shri Akbar Basha, CA**

**HIRAGANGE & ASSOCIATES**

#1010, 1st floor(Above Corp.Bank) 26th  
Main, 4th T Block, Jayanagar,  
BANGALORE - 560041  
KARNATAKA

For the Appellant

**Smt. CV Savitha,  
Superintendent(AR)**

For the Respondent

**CORAM:**

**HON'BLE MR. S.S GARG, JUDICIAL MEMBER**

**HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER**

**Final Order No. 20243 / 2021**

Date of Hearing: 21/06/2021

Date of Decision: 21/06/2021

**Per : S.S GARG**

Learned consultant for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also

been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced  
in Open Court on **21/06/2021**)

**(S.S GARG)**  
**JUDICIAL MEMBER**

**(P. ANJANI KUMAR)**  
**TECHNICAL MEMBER**

Raja...